

GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
LOK SABHA
UNSTARRED QUESTION NO. 2426
TO BE ANSWERED ON 3RD AUGUST, 2021

PREVENTION OF CRUELTY TO ANIMALS

2426. MS. RAMYA HARIDAS:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
मत्स्यपालन, पशुपालन और डेयरी मंत्री
be pleased to state:

- (a) whether the Animal Welfare Board of India (AWBI) has been successful in dealing with cases related to cruelty to animals and use of illegal chemicals on th
- (b) if so, the details thereof and if not, the reasons therefore;
- (c) the detailed report of the AWBI with regard to prevention of cruelty to animals in the past three years, State-wise?

ANSWER

THE MINISTER FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
(SHRI PARSHOTTAM RUPALA)

(a) & (b) The Animal Welfare Board of India (AWBI) was established under section 4 of the Prevention of Cruelty to Animal Act, 1960 for the promotion of animal welfare generally and for the purpose of protecting animals from being subjected to unnecessary pain or suffering in particular. The main function of the Board is to keep the law in force in India for the prevention of cruelty to animals under constant study and advise the Government on the amendment to be undertaken in any such law from time to time to make rules with a view to prevent unnecessary pain and suffering to the animals generally, and more particularly when they are being transported from one place to another or when they are used as performing animals or when they are kept in capacity or confinement.

The Committee for the Purpose of Control and Supervision of Experiments on Animals (CPCSEA) has been constituted under Section 15 of the Prevention of Cruelty to Animals Act, 1960 to control and supervise the experiments on animals during the drug testing and development.

Both the organization are very successful in implementing the Provisions of Prevention of Cruelty to Animal Act, 1960 and Rules framed thereunder and also dealing the issues related to animal cruelty.

As per the entries under Constitution of India, Prevention of Cruelty to Animal has been entered in the Concurrent List of Seventh Schedule. Hence, it is also the mandate of the State Government to prevent cruelty to animals. However, on receipt of various complaints on cruelty, the Board has been taking up all such issues with all the State Governments/Union Territories / Local Authorities in order to prevent cruelty to animals and implement the provisions of the Prevention of Cruelty to Animals Act, 1960 and Rules effectively.

- (c) Detailed report of Animal Welfare Board of India is annexed.

ANNEXURE
LOK SABHA UNSTARRED QUESTION NO. 2426
TO BE REPLIED ON 03.08.2021
BY MS. RAMYA HARIDAS

**Detailed report of Animal Welfare Board of India (AWBI) with regard to prevention of
Cruelty to Animal state wise in the past three years state-wise.**

1. Recognition of Animal Welfare Organizations

The Board grants recognition to Animal Welfare Organisations (AWOs). During the period 01.04.2018 till 30.07.2021, the AWBI has granted recognition to 445 Animal Welfare Organizations (AWOs). Thus, total 3661 AWOs have been granted recognition by the AWBI. The state-wise list is as below:

S. No.	Name of the State / UTs	No. of AWOs recognized
1	Andaman & Nicobar Island	1
2	Andhra Pradesh	5
3	Arunachal Pradesh	1
4	Assam	2
5	Bihar	1
6	Chattisgarh	1
7	Chandigarh	1
8	Delhi	9
9	Goa	1
10	Gujarat	18
11	Haryana	62
12	Himachal Pradesh	1
13	Jammu & Kashmir	1
14	Karnataka	12
15	Kerala	3
16	Madhya Pradesh	23
17	Maharashtra	49
18	Manipur	1
19	Odisha	1
20	Puducherry	2
21	Punjab	5
22	Rajasthan	146
23	Tamil Nadu	19
24	Telangana	5
25	Uttrakhand	6
26	Uttar Pradesh	65
27	West Bengal	4
	Total	445

2. Providing Financial Assistance to Animal Welfare Organizations

The AWBI provides financial assistance to the recognized Animal Welfare Organisations (AWOs) towards maintenance of animal shelters, animals' medicines, purchase of medical equipment and conducting of veterinary camps etc. and rescued cattle maintenance grant for maintenance of the animals rescued from illegal transportation / slaughterhouses. During the period 01.04.2018 till 31.03.2021, the AWBI has given grant-in-aid to **450 AWOs**. The state-wise list is as below:

S.No.	Name of the State / UTs	No. of AWOs
1	Chhattisgarh	2
2	Gujarat	17
3	Haryana	62
4	Madhya Pradesh	41
5	Maharashtra	8
6	Rajasthan	196
7	Tamil Nadu	6
8	Uttar Pradesh	112
9	Uttarakhand	2
10	West Bengal	4
	Total	450

3. In addition, the Animal Welfare Board of India implements four Schemes and provides financial assistance. The details are as under:

(i) Scheme for Shelter House for looking after the animals

The objective of this scheme is to establish and maintain shelter houses for distressed animals in the country. Primarily, Animal Welfare Organizations (AWOs) and Society for Prevention of Cruelty to Animals (SPCAs) are given grants for construction of boundary walls, shelter, water tank, drains, in-house Dispensary, medical equipment, contingencies etc. During the period 01.04.2018 till 31.03.2021, the AWBI has given grant-in-aid to **60 AWOs**. The state-wise list is as below:

S.No.	Name of the State / UTs	No. of AWOs
1	Andhra Pradesh	1
2	Gujarat	2
3	Haryana	7
4	Maharashtra	2
5	Madhya Pradesh	19
6	Punjab	1
7	Rajasthan	16
8	Tamil Nadu	1
9	Uttar Pradesh	11
	Total	60

(ii) Scheme for Provision of Ambulance Services to Animals in Distress

Under this scheme, the animal welfare organizations are given grants for purchase of suitable vehicles for transportation, rescue and also for providing emergency services to animals in distress. During the period 01.04.2018 till 31.03.2021, the AWBI has given grant-in-aid to **30 AWOs**. The state-wise list is as below:

S.No.	Name of the State / UTs	No. of AWOs
1	Haryana	7
2	Madhya Pradesh	2
3	Odisha	1
4	Rajasthan	10
5	Uttar Pradesh	9
6	West Bengal	1
	Total	30

(iii) Scheme for Animal Birth Control (ABC) & Immunization of Stray Dogs

The scheme is meant for controlling the population of stray (homeless / besahara) dogs by sterilization and reducing incidence of rabies by immunization. Animal Welfare Organization(s), Society for Prevention of Cruelty to Animals and local bodies are eligible for this grant. During the period 01.04.2018 till 31.03.2021, the AWBI has given grant-in-aid to **7 AWOs**. The state-wise list is as below:

S.No.	Name of the State / UTs	No. of AWOs
1	Andhra Pradesh	1
2	Tamil Nadu	1
3	Telangana	1
4	Uttarakhand	1
5	West Bengal	3
	Total	7

(i) Scheme for relief of animals in distress during Natural Calamities

Every year, there are natural calamities in the form of flood, drought, earthquake etc. In such circumstances, there is an immediate requirement for provision of fodder, the adequate shelter, medical attention etc. for the affected animals. Funds for relief to such animals are provided under this scheme through the AWOs. During the period 01.04.2018 till 31.03.2021, the AWBI has given grant-in-aid to **4 AWOs**. The state-wise list is as below:

S.No.	Name of the State / UTs	No. of AWOs
1	Madhya Pradesh	1
2	Odisha	2
3	Rajasthan	1
	Total	4

The Animal Welfare Board of India is also carrying out the following activities:

4. Humane Education:

During the period 01.04.2018 till 30.07.2021, the AWBI has conducted **12 training programmes** wherein 386 Honorary State / Legal / District Animal Welfare Officers have been trained. The State-wise list is as below:

S.No.	Name of the State / UTs	No. of persons from each state
1	Andhra Pradesh	4
2	Assam	5
3	Bihar	27
4	Chhattisgarh	4
5	Chandigarh	1
6	Delhi	47
7	Gujarat	35
8	Goa	1
9	Haryana	29
10	Himachal Pradesh	3
11	Jammu & Kashmir	3
12	Jharkhand	5
13	Karnataka	3
14	Kerala	1
15	Madhya Pradesh	9
16	Maharashtra	33
17	Odisha	31
18	Puducherry	1
19	Punjab	14
20	Rajasthan	39
21	Tamil Nadu	11
22	Tripura	8
23	Uttar Pradesh	59
24	West Bengal	3
25	Telangana	8
	Total	386

5. Grants released to the Animal Welfare Organisations under National Rabies Control Programme

The Board has received RS 6.0 Crores under National Rabies Control programme from the Ministry of Health and Family Welfare, New Delhi for Animal Component and especially for the sterilization and immunization of stray dogs in the State of Haryana as a Pilot Project. The programme was implemented by the three organizations and utilized Rs. 3.98 crore during the last five years since 2016 to 2020. Further, the Board has assisted Rs 2.00 lakh to State Animal Welfare Board of Telangana for rabies vaccination of stray dogs during the year 2020 at the time of World Rabies Day.

6. Providing Ambulances purchased from the funds of National Rabies Control Programme

The Board had received funds under National Rabies Control programme from the Ministry of Health and Family Welfare, New Delhi for Animal Component and especially for the sterilisation and immunization of stray dogs in the State of Haryana as a Pilot Project. The four animal ambulances were purchased for catching and releasing the stray dogs caught for sterilization and vaccination under this programme. The four vehicles purchased during the said programme has been given to four animal welfare organizations for carrying out the animal welfare programme.

7. Issuance of authorization of colony Animal Care Takers for feeding of stray animals:

Most of compassionate citizens of the Country extends the animal welfare support by feeding the stray animals in their respective local area. The AWBI issues the authorization to feed the stray animals so that people around them doesn't harass. During the period 01.04.2018 till 30.07.2021, the AWBI has issued the authorization letter to 578 applicants. The State-wise list is as below:

S.No.	Name of the State / UTs	No. of persons from each state
1	Andhra Pradesh	10
2	Assam	1
3	Bihar	4
4	Chhattisgarh	10
5	Delhi	97
6	Goa	8
7	Gujarat	49
8	Haryana	27
9	Himachal Pradesh	1
10	Jammu & Kashmir	1
11	Jharkhand	6
12	Karnataka	60
13	Kerala	10
14	Madhya Pradesh	13
15	Maharashtra	107
16	Odisha	25
17	Punjab	27
18	Rajasthan	13
19	Sikkim	1
20	Tamil Nadu	31
21	Uttrakhand	6
22	Uttar Pradesh	28
23	West Bengal	38
24	Telangana	5
		578

8. Registration of Performing Animals:

As per Performing Animals (Registration) Rules, 2001, the AWBI is the prescribed authority to issue registration certificates to Animal Owners. Accordingly, AWBI registers the Animal Owners for conducting Horse Race, registers the Circuses where animals are performing and granting pre-shoot permission / post-shoot certificate for using animals in Films / Ad films/ TV-series/Documentaries/web-series etc. AWBI also conducts inspection at the time of performing to ensure that no cruelty is inflicted to the animals. The details of registration during the period 01.04.2018 till 30.07.2021 is as below:

S.No.	Description	Details of Registration
1	Registration of Animal Owners for Horse Race	Karnataka – 562 Maharashtra - 542
2	Granting pre-shoot permission	2126
3	Granting post-shoot certificate	2652

9. Free Mobile Animal Clinic

The Board is providing free on the spot veterinary treatment to sick and injured animals belonging to poor people and the stray animals through its Mobile Animal Clinic (MAC) program operating from its regional office at Chennai. The stray animals are checked for their general health regularly and treated if require. Vaccinations and deworming are also done. During the period 01.04.2018 till 30.07.2021, 933 animals are treated in Chennai.

10. Cruelty to Animals

The Board is receiving several complaints regarding cruelty to animals from various parts of the country. The AWBI is taking up the matters with the concerned State Governments and District Collectors / Magistrates / District Superintendent of police for conducting an enquiry to the cruelty matters and initiate appropriate action against the offences related to cruelty to animals. During the period 01.04.2018 till 30.07.2021, the Board has various complaints regarding cruelty to animals for taking necessary action. The AWBI has issued 1037 letters to various State / UTs regarding cruelty to animals. The year-wise details are as below:

Sl. No.	Year	Number of cruelty cases forwarded to the States/UTs
1	2018-19	144
2	2019-20	300
3	2020-21	383
4	2021-22	210 (as on 30.7.2021)

11. During the period 01.04.2018 till 30.07.2021, the Board has issued several advisories to the States / UTs for preventing unnecessary pain and suffering to animals. The details are mentioned below:-

- 1) Advisory for necessary action for the implementation of the provisions of PCA (Care and Maintenance of Case Property Animals) Rules 2017 dated 5th May, 2018.
- 2) Advisory to initiate necessary action for rescue and rehabilitation of stray animals vide letter dated 12th July, 2018.
- 3) Prevention of Sacrifice / Slaughtering and transportation of the Animals in violation of the Laws, Rules, Regulations, directions vide letter dated 20th July, 2018.
- 4) Advisory to establish and / or Activate District Society for Prevention of Cruelty to Animals (SPCAs) in every district vide letter dated 1st October, 2018.
- 5) Advisory on immense cruelty and illegality perpetrated during export of live animals / live stocks including small ruminants such as sheep, goats etc. specially during their transport vide 1st October, 2018.
- 6) Advisory to sterilize and immunize stray cats vide letter dated 16th October, 2018.
- 7) Letter to the Chief Secretary(s) of all the States and UTs requesting to celebrate Jiv Jantu Kalyan Divas and animal welfare fortnight 2020 vide letter dated 08.01.2019.
- 8) Letter to all Chairman and Member Secretary of State Animal Welfare Board of all the concerned States/UTs requesting to activate the functioning of SAWB vide letter dated 19.03.2019.
- 9) Letter to all District collector(s) of the State Governments and UTs requesting to establish and activate District SPCA and register the animal welfare organizations which are functioning in the District with the AWBI vide letter dated 19.03.2019.
- 10) Letter to the Chief Secretary(s) and the Director General of Police of all the States and UTs for taking action regarding illegal sacrifice of animals on the occasion of Id ul Zuha vide letter dated 29.07.2019.
- 11) Letter to the Chief Secretary(s) of all the States and UTs requesting to furnish the status of State level ABC monitoring and implementation committee vide letter dated 15.10.2019.
- 12) Letter to the Chief Secretary(s) of all the States and UTs requesting to celebrate Jiv Jantu Kalyan Divas and animal welfare fortnight 2020 vide letter dated 06.01.2020.
- 13) Letters to the Chief Secretary(s) of all the States and UTs requesting for implementation of the provision of ABC (Dogs) rules 2001 to prevent unnecessary pain and suffering to animals vide letter dated 06.01.2020.
- 14) Letter to the District Collector of all States /UTs requesting for closure of slaughter house(s) on the auspicious occasion of Mahasivarathiri on 21.2.2020 vide letter dated 18.02.2020.

- 15) Letter to the Chief Secretary of all States/UTs request to not to leave animals or inflict cruelty due to the COVID 19 vide letter dated 11.03.2020.
- 16) Letter to the Chief Secretary of all States/UTs request to create awareness amongst the public to take care of stray animals during lock down COVID 19 vide letter dated 23.03.2020.
- 17) Letter to the Chief Secretary of all States/UTs request to issue necessary direction to all district authorities to check the pet shops in the locality for searching of animals, if any, and evacuate them during lock down COVID 19 vide letter dated 24.03.2020.
- 18) Letter to the Chief Secretary of all States/UTs request to issue necessary direction to all district authorities to ensure uninterrupted availability of fodder to Gaushalas, shelter houses, Pinjarapoles during lock down COVID 19 vide letter dated 7.04.2020.
- 19) Letter to the Chief Secretary and Director General of Police of all States / UTs on feeding the birds and animals during Covid 19 vide letter dated 25.04.2020.
- 20) Letter to the Additional Chief Secretary / Principal Secretary of all States / UTs of Animal Husbandry Department for implementation of Prevention of Cruelty to Animal (Dog Breeding and Marketing) Rules, 2018 frame under PCA Act, 1960 vide letter dated 01.05.2020.
- 21) Letter to Chief Secretary of all States/UTs requesting to allow pet owners to take their pets out for nature's call and walk/exercise due to covid 19 vide letter dated 1st June, 2020.
- 22) Letter to Chief Secretary of all States/UTs request to activate the functioning of State Animal Welfare Board vide letter dated 1st June, 2020.
- 23) Letter to the Additional Chief Secretary / Principal Secretary of all States / UTs of Animal Husbandry Department for establish the State Animal Welfare Board functional vide letter dated 16th June, 2020
- 24) Letter to the Chief Secretary, Director General of Police and Director, Animal Husbandry Department of all States/UTs to stop illegal killing or sacrifices of animals during Bakrid vide letter dated 18th June, 2020.
- 25) Letter to the Scientist F, Ministry of Electronic and Information Technology, New Delhi to restrict the trade of animals in the E-commerce platform without proper registration vide letter dated 22nd June, 2020.
- 26) Letter to the Director of Animal Husbandry Department for establish the State Animal Welfare Board functional vide letter dated 16th June, 2020
- 27) Letter to Chief Secretary of all States/UTs request to activate the functioning of State Animal Welfare Board vide letter dated 30th June, 2020.
- 28) Letter to the Additional Chief Secretary / Principal Secretary of all States / UTs of Animal Husbandry Department implementation of Prevention of Cruelty to Animal (Dog Breeding and Marketing) Rules, 2018 frame under PCA Act, 1960 vide letter dated 03.07.2020.

- 29) Letter to Ministry of Electronic and Information Technology requesting to restrict the trade of animals in the E-commerce platform without proper registration vide letter dated 9.7.2020.
- 30) Letter to Chief Secretary and Director General of Police of all States/UTs requesting to intervene and enforcement of Animal Welfare Laws regarding Harassment of citizens showing compassion to animals vide letter dated 14.08.2020.
- 31) Letter to the District Magistrate of all the Districts requesting to effective implementation of Animal Birth Control (Dogs) Rules,2001 vide letter dated 18.08.2020 and Corrigendum dated 10.11.2020
- 32) Letter to Chief Secretary of all the States/UTs / Directorate General of Foreign Trade, New Delhi and Indian Pest Control Association, New Delhi requesting to issue strict directions to ban the use of glue traps vide letter dated 16.11.2020
- 33) Letter to Chief Secretary / Principal Secretary, Animal Husbandry Department, Member Secretary, State Animal Welfare Board/ Director, Animal Husbandry Department, All recognized Animal Welfare Organisations / All Honorary Animal Welfare Officers requesting to celebrate Jiv Jantu Kalyan Diwas and Animal Welfare Fortnight 2021 vide letter dated 30th December, 2020.
- 34) Letter to Chief Secretary /District Magistrate of all States/UTs requesting to issue strict directions to Ban completely the use of Nylon Manjha on the occasion of Makarasankranti vide letter dated 7.1.2021.
- 35) Letter to District Collector / Commissioner, Municipal Corporation of all States/UTs requesting to give tenders or enter into MOU only with those AWOs/NGOs which are having permission from AWBI for carrying out ABC/AR programme to ensure that ABC/AR program is being carried out by the Competent AWOs/NGOs vide letter dated 25.2.2021
- 36) Letter to all the Recognised AWOs who are willing to do ABC/AR programme to take permission from AWBI for carrying out ABC/AR programme vide letter dated 25.2.2021
- 37) Letter to Chief Secretary, Delhi and Commissioner of Police, Delhi to identify sufficient number of feeding spots for stray dogs in every district and to properly implement the AWBI Revised Guidelines on Pet dogs and street dogs dated 26.02.2015 vide our letter dated 3.3.2021.
- 38) Letter to Chief Secretary of all States/UTs for allocation of funds for feeding community animals and recognition of veterinary service providers, animal activities and animal feeders as frontline workers vide letter dated 21.5.2021.
- 39) Letter to Chief Secretary of all States/UTs requesting to ensure proper implementation of AWBI advisories /circulars issued to prevent unnecessary pain and suffering to animals amid Covid-19 pandemic vide letter dated 27.5.2021.

- 40) Letter to Chief Secretary of all States/UTs requesting to implement the Guidelines for Birth Control and Immunization of stray cats vide letter dated 3.6.2021.
- 41) Letter to District Collector / Director, Animal Husbandry Department requesting to implement the revised guidelines for Pet Owners and Care Givers to be followed during this period of Covid-19 Pandemic vide letter dated 14.6.2021
- 42) Letter to Chief Secretary and Director General of Police of all States/UTs requesting to ensure proper implementation of the Prevention of Cruelty to Animals (Care and Maintenance of Case Property Animals) Rules, 2017 vide letter dated 15.06.2021.
- 43) Letter to the Chief Secretary, Director General of Police and Director, Animal Husbandry Department of all States/UTs to stop illegal killing or sacrifices of animals during Bakrid vide letter dated 25th June, 2021.
- 44) Letter to the Additional Chief Secretary / Principal Secretary of all States / UTs of Animal Husbandry Department requesting to initiate necessary action for making effective utilisation of Veterinary hospitals and to provide 24 hours veterinary service vide letter dated 28.06.2021.
- 45) Letter to the Director General of Police of all States/UTs requesting to initiate action on animal welfare issues and to issue circular to all police stations to ensure that Compassionate Citizens are not harassed unnecessarily and animal cruelty cases are investigated as per the provisions of the law vide letter dated 28th June, 2021.
- 46) Letter to the Collector/ Additional Chief Secretary / Principal Secretary of all States / UTs of Animal Husbandry Department requesting to dog feeder, Police and RWA should work together for building positive conditioning of stray dog to reduce conflict in residential communities vide letter dated 28.06.2021.
- 47) Letter to the Additional Chief Secretary / Principal Secretary of all States / UTs of Animal Husbandry Department requesting to activate the following of State Animal Welfare Board vide letter dated 28.06.2021.
- 48) Letter to the Commissioner, Municipal Corporation of all States/UTs requesting for effective implementation of the provisions of the Animal Birth Control (Dogs) Rules, 2001 for sterilisation and immunization of the stray dogs vide letter dated 1.7.2021
- 49) Letter to the Chief Secretary, Director General of Police and Principal Chief Conservator of Forests of all States/UTs requesting to ensure ban on keeping the aerial birds in caged vide letter dated 22nd July, 2021.
